

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 3062
(TO BE ANSWERED ON THE 7th August 2025)
MAINTENANCE AUDIT OF AIRCRAFTS

3062. SHRI MURARI LAL MEENA

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) the frequency within which maintenance audits of aircraft of all airline companies in the country are conducted;**
- (b) whether these audits are done timely by the Directorate General of Civil Aviation (DGCA);**
- (c) the details of maintenance audits conducted for major airlines during the last three years viz. from 2022 to 2025 with specific reference to flights associated with Jaipur, Jodhpur and Dausa in Rajasthan;**
- (d) whether the *prima facie* fault of the pilot of the flight accident happened in Ahmedabad was announced by foreign media collaboratively and if so, the details thereof;**
- (e) whether this attitude is against the just and unbiased investigational principles and demeans the dignity and morale of the pilots and if so, the reaction of the Government thereto; and**
- (f) whether the Government has issued any new guidelines to strengthen pre-flight checklists, pilot training and ground crew responsibilities in order to prevent such accidents and if so, the details thereof?**

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) & (b) The Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of Organisation /Aircrafts, which includes regular and periodic audits, spot checks, night Surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices.

The Annual Surveillance Plan (ASP) for the year is prepared in advance and the audits are conducted in a timely manner as per the Annual Surveillance Plan. The DGCA adheres to an audit calendar to ensure continuous oversight of all schedule and non-schedule airline/operators. Any deviation or rescheduling is addressed with urgency and reported accordingly.

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(c) Details of maintenance audits conducted for major airlines during the last three years across country viz. from 2023 to 2025 (Jan 2023 - July 2025) are attached at Annexure-A.;

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(d) to (f) Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 has instituted investigation to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025. ;

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AAIB has published a preliminary report on its website www.aaib.gov.in. The preliminary report was prepared based on the available factual information and it does not contain any conclusion.;

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The investigation is ongoing and will examine all the aspects to determine the probable cause(s)/ contributory factor(s) leading to the accident. The sole objective of the investigation of an accident or incident shall be the prevention of accidents and incidents and not to apportion blame or liability. All investigations under these Rules are conducted in a fair, impartial and judicious manner, adhering to the relevant standards of Annex 13.

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DGCA has established comprehensive guidelines to ensure the safe operation and maintenance of aircraft. Operators are required to comply with guidelines issued by manufacturers, such as Service Bulletins, Airworthiness Directives (ADs), and Maintenance Planning Documents (MPDs).

ANNEXURE-A

Audit of Scheduled Airlines for last 3 Years (Jan 2023 to July 2025) across country

S/N	AIRLINES	2023	2024	2025 (Till July)
1.	M/s Alliance Air	12	06	04
2.	M/s Indigo	115	94	54
3.	M/s Spicejet	47	50	26
4.	M/s Tata Sia Airlines Ltd (Vistara)	46	35	0
5.	M/s Air India Ltd	17	30	33
6.	M/s Air India Express	13	16	11
7.	M/s Akasa Air	19	37	18
TOTAL		269	268	146
